

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

as/n/s

NO. CAT/MUM/JUDL/6393^{to} - 6395

CONTEMPT PETITION NO. 47/2000

IN

ORIGINAL APPLICATION NO. 696/94

Sh. V.G. Sane

.... APPLICATION

V/s

M/o Defence

.... RESPONDENT

FROM : THE DEPUTY REGISTRAR,
CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, GULESTAN BLDG NO.6,
3RD & 4TH FLOOR, PRESCOT ROAD,
FORT, MUMBAI - 400 001

TO,

- 1 Sh. T.R. Prasad
Secretary
M/o Defence
DHQ P.O.
NEW DELHI 110 011.
- 2 Lt. Gen. A.N. Sinha
Engineer-in-Chief, Kashmir House
DHQ P.O. NEW DELHI 110 011.
- 3 Sh. Jain S.C.
Chief Engineer Pune Zone
Pune 411 001.

by Post
3/11/2000

Take notice that a Contempt Petition has been filed by the applicant in the above mentioned case complaining of non-compliance by the Respondents of the Orders passed this Hon'ble Tribunal on 13/1/2000 and the same has been registered for action being taken under the Contempt of Court Act 1971.

contd..2.

Despatched on 28/9/2000


Despatched

When the said petition was placed before the Tribunal, the Tribunal has passed an Order that before taking Contempt proceeding notice be issued to you to show cause as to why such Contempt proceeding should not be taken for not complying with the order of the Tribunal.

Take notice that you should appear before that Tribunal in person or through your advocate on 17/11/2000.

A copy of Tribunal's Order dated 22/9/2000 in enclosed for compliance.

Dated this 22/9/2000 day of

1999/2000.

ENCL : Copy of Tribunal's Order
Dated.

22/9/2000

Copy of C.P.

Bray
20/9/2000
SECTION OFFICER

1/6
1/6
27/9